

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATIORDER SHEET
Case No. APPLICATION NO. 6/99 OF 199

GA.242/98

Applicant(s) Shyamalendu Biswas

Respondent(s) Sri M.P.S. Bhattacharjee and Ors.

Advocate for Applicant(s) Mr. M. Chaudhury

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
This Counter Petition is filed by Mr. M. Chaudhury, for the applicant with a prayer for directions to initiate the Counter Proceeding for Non Compliance of the Hon'ble Tribunal order dt'd. 1.1.98 passed in H.P.No. 311/98.	25.3.99	This case may be placed before the Single Bench for further orders on 9.4.99. Member
Kaied before Hon'ble Court for further orders.	26/3/99 9.4.99	On the prayer of counsel for the parties case is adjourned to 23-4-99.
<u>Section Officer</u>	22/4/99	



Vice-Chairman



Vice-Chairman



(2)

Notes of the Registry

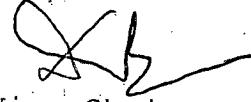
Date

Order of the Tribunal

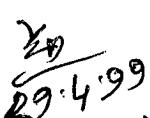
29-4-99

23.4.99

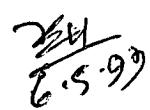
Issue notice to show cause as to why Contempt Proceeding shall not be drawn up as prayed for. Notice returnable on 28.5.99.


 Vice-Chairman

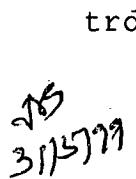
Service of notices prepared and Sent to the D. Section for issuing of the same to the respondents through Regd. post with A/D.


 29-4-99

Notice issued to the respondents vide D.No. 1490 - 1492 dt. 3.5.99.

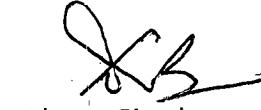

 29-5-99

1) Service reports are still awaited.


 31/5/99

2.7.99

On the prayer of Mr B.C. Pathak, learned Addl. C.G.S.C. the case is adjourned till 2.7.99.


 Vice-Chairman
29-5-99

trd

2) No. Show cause has been filed.

Two weeks time allowed for filing of objection on the prayer of Mr B.C. Pathak, learned counsel for the contemner List on 16.7.99 for order.


 Vice-Chairman
1-7-99

pg

16.7.99

1) Service reports are still awaited.

Mr M. Chanda, learned counsel for the petitioner prays for three weeks time to file reply. Prayer allowed. Fix it on 13.8.99.


 Vice-Chairman
15-7-99

nkm

13.8.99

2) No. Show cause has been filed.

On the prayer of the learned counsel for the parties the case is adjourned till 27.8.99.

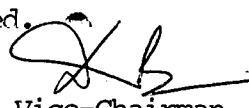

 Vice-Chairman
15.7.99

nkm

3) Written Statement has been filed by the respondents. No

(3)

C.P. No. 6/99 (O.A. 242/98) 3

Notes of the Registry	Date	Order of the Tribunal
<u>19.8.99</u> <i>Rejoinder Ls</i> <i>be filed by the</i> <i>applicant Alreadh.</i>	27.8.99	On the prayer of Mr. M.Chanda, learned counsel for the petitioner the case is adjourned till 3.9.99. Mr. B.C.Pathak, learned Addl. C.G.S.C. is also not present today.
<i>By</i>	trd	 Vice-Chairman
<u>2-9-99</u> <i>the case is ready for</i> <i>hearing.</i>	3-9-99	Let this case be listed on 1-10-99 for hearing.
<i>Sub 219</i>	lm	 Vice-Chairman
<u>30-9-99</u> <i>w/Statement to be</i> <i>filed.</i>	1.10.99	On the prayer of Mr B.C. Pathak, learned Addl. C.G.S.C. this case is adjourned till 12.11.99.
<i>Sub 219</i>	nkm	 Vice-Chairman
<u>11-11-99</u> <i>w/Statement has been</i> <i>filed.</i>	12.11.99	40. Adjourn to 3.12.99. <i>370 h</i>
<i>Sub 211</i>	3.12.99	Let this case be listed on 4.2.2000.
<u>2-12-99</u> <i>1) Notice duty Served</i> <i>on R.No. 2 & 3.</i> <i>2) Show cause Reply</i> <i>by 31st Dec.</i> <i>3) Objection by 31st</i> <i>Dec. on Contemner</i> <i>No. 3.</i>	nkm	 Vice-Chairman
<i>Sub 212</i>	4.2.00	Heard learned counsel for the parties. Learned counsel for the parties submit that the judgement and order passed in O.A. No. 242/98 has since been implemented. In view of the above, I find there is no justification in continuing with the contempt proceeding. Accordingly the contempt proceeding is dropped.
	trd	 Vice-Chairman

(4)

Notes of the Registry	Date	Order of the Tribunal
<p><u>3-2-00</u></p> <p>1) Notice duly served on R-Nos 2 & 3.</p> <p>2) Shows cause reply has been filed.</p> <p>3) Objection has been filed by Contingent No. 3.</p> <p><i>AB</i> <i>3/1</i></p>		
<p><u>11-2-2000</u></p> <p>Copy of the order dated 4-2-2000 has been sent to the Disputed Section for joining to the LADW to the parties.</p> <p><i>AB</i> <i>11/2/2000</i></p> <p>Recd. vide S. nos 435 to 436 d. 11-2-2000.</p> <p><i>AB</i></p>		